



The Kerala Public Service Commission (Additional Functions in Relation to Services under the Kerala State Biodiversity Board) Act, 2026

Act No. 10 of 2026

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GOVERNMENT OF KERALA
Law (Legislation-B) Department
NOTIFICATION

No. 103/Leg.B1/2024/Law.

*Dated, Thiruvananthapuram, 16th March, 2026
2nd Meenam, 1201
25th Phalguna, 1947.*

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Gazette of the following translation in English Language of the Kerala Public Service Commission (Additional Functions as respects the services under the Kerala State Biodiversity Board) Act, 2026 (Act 10 of 2026).

By order of the Governor,

K. G. SANAL KUMAR,
Law Secretary.



[Translation in English of “2026-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (കേരള സംസ്ഥാന ജൈവവൈവിധ്യ ബോർഡിന്റെ കീഴിലുള്ള സർവ്വീസുകൾ സംബന്ധിച്ച കൂടുതൽ ചുമതലകൾ) ആക്റ്റ്” published under the authority of the Governor.]

ACT 10 OF 2026

THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS THE SERVICES UNDER THE KERALA STATE BIODIVERSITY BOARD) ACT, 2026

An Act to provide for the exercise of certain additional functions by the Kerala Public Service Commission as respects the services under the Kerala State Biodiversity Board.

Preamble.—WHEREAS, it is expedient to provide for the exercise of certain additional functions by the Kerala Public Service Commission as respects the services under the Kerala State Biodiversity Board;

BE it enacted in the Seventy-seventh Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Public Service Commission (Additional Functions as respects the services under the Kerala State Biodiversity Board) Act, 2026.

(2) It shall come into force on such date as the Government may, by notification in the Gazette, appoint.

2. *Definitions.*—In this Act, unless the context otherwise requires,—

(a) “Board” means the Kerala State Biodiversity Board established under section 22 of the Biological Diversity Act, 2002 (Central Act 18 of 2003) and functioning as per the Kerala Biological Diversity Rules, 2008;

(b) “Public Service Commission” means the Kerala Public Service Commission;

(c) “Services” means the services under the Kerala State Biodiversity Board.

3. *Functions of the Public Service Commission in respect of services under the Board.*—(1) It shall be the duty of the Public Service Commission to prepare the select list of



candidates for appointment of employees by direct recruitment to the posts under the services of the Board.

(2) The Board shall consult the Public Service Commission,—

(a) on all matters relating to method of recruitment to the posts under the services of the Board;

(b) on the principles to be followed in making appointments by direct recruitment to the posts under the services of the Board and on the suitability of candidates for such appointments.

(3) It shall be the duty of the Public Service Commission to render advice on any matter consulted to them under sub-section (2):

Provided that the Government may make rules specifying the matters in which, either generally or in any particular case or in particular class of cases or in any particular circumstances, it shall not be necessary for the Public Service Commission to be consulted.

(4) In case of any difference of opinion between the Public Service Commission and the Board, the Board shall refer the matter to the Government and the decision of the Government thereon shall be final:

Provided that the Government shall, before taking a decision against the advice of the Public Service Commission, refer the matter to the Public Service Commission.

4. *Power to make rules.*—(1) The Government may, in consultation with the Public Service Commission and the Board, by notification in the Gazette, make rules for carrying out the purposes of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for,—

(a) the procedure to be followed by the Board for consultation with the Public Service Commission;

(b) any matter in respect of which it shall not be necessary to consult the Public Service Commission;



(c) any matter which is incidental to or necessary for the purpose of consultation with the Public Service Commission.

(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following, the Legislative Assembly makes any modification in the rule or decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

